

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MICA INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MICA INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	07/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2005PLC134809
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Add.: A-36, IInd Floor, Rajouri Garden, Delhi-110027 Other addresses: • E-92, Riico Industrial Area, Bhiwadi, Rajasthan-301019
6.	Insolvency commencement date in respect of corporate debtor	11/01/2023
7.	Estimated date of closure of insolvency resolution process	09/07/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Kumar Agarwal IBBI/IPA-002/IP-N00608/2018-2019/11859 AFA Valid: Upto 30th November, 2023)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10 th Floor Beside City Centre 2, Kolkata-700161 Email ID: cs.aaa.2014@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Plot no. IID/31/1, Street No. 1111, PS QUBE, Unit Number 1015A, 10th Floor, Beside City Centre 2, Kolkata-700161 Email ID: cirp.mica@gmail.com
11.	Last date for submission of claims	26/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class is ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class.	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of MICA INDUSTRIES LIMITED on 11/01/2023.


The creditors of MICA INDUSTRIES LIMITED are hereby called upon to submit their claims with proof on or before 26/01/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Kolkata
Date: 13/01/2023


 14/01/2023
AJAY KUMAR AGARWAL
 Interim Resolution Professional
 Regd No.: IBBI/IPA-002/IP-N00608/2018-19/11859
 H.No. IBBI/IPA-002/IP-N00608/2018-19/11859



(Continued from previous page...)

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.*

**The above Schedule of Activities is indicative (prepared on the basis of timelines provided by the Takeover Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. Shareholders are requested to refer to the letter of offer for the revised timeline, if any.*

VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

- All the Public Shareholders, holding the shares in dematerialized form are eligible to participate in this Offer at any time during the period from Offer Opening Date to Offer Closing Date ("Tendering Period").
- Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e. the date falling on the 10th Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- The Public Shareholders are entitled to tender the Offer Shares under the stock exchange mechanism made available by Stock Exchanges in the form of a separate window ("Acquisition Window"), as provided under the Takeover Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 issued by SEBI. In such case:-
 - BSE shall be the "Stock Exchange" for the purpose of tendering the Offer Shares;
 - The Acquirers have appointed Nikunj Stock Brokers Limited ("Buying Broker") as their broker for the Offer through whom the purchases and settlement of the Offer Shares tendered under the Offer shall be made. The contact details of the Buying Broker are as mentioned below:
Nikunj Stock Brokers Limited
 Add: A- 92, Ground Floor, Left Portion, Kamla Nagar, New Delhi - 110007
 Tel: 011 - 4703110018-17
 Email: complianceofficer@nikunjonline.com | Website: www.nikunjonline.com
 Investor Grievance: ig.nikunj@nikunjonline.com
 Contact Person: Mr. Anshul Aggarwal

- All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period.
- The Acquisition Window will be provided by the Stock Exchange to facilitate placing of sell orders.
- Procedure to be followed by the Public Shareholders holding equity shares in physical form:

As per the provisions of Regulation 40(1) of the SEBI LODR Regulations and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original documents as will be mentioned in the Letter of Offer to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents as will be mentioned in the Letter of Offer to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as will be provided in the Letter of Offer. The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the Letter of Offer.
- The detailed procedure for tendering the shares in the Offer will be available in the Letter of Offer, which shall be available on SEBI's website (www.sebi.gov.in).

IX. OTHER INFORMATION:

- The Acquirers accept full responsibility for the information contained in this DPS (other than information regarding the Sellers, the Target Company and information compiled from publicly available sources or provided by Seller and the Target Company, which has not been independently verified by the Acquirers, or the Manager to the Offer).

- The information pertaining to the Target Company contained in this DPS has been compiled from the information published or publicly available sources or provided by the Target Company.
- This DPS will also be available on SEBI's website (www.sebi.gov.in) and the website of the Manager to the Offer (www.khambattasecurities.com).
- The Acquirers have appointed Khambatta Securities Limited as the Manager to the Offer and Skyline Financial Services Private Limited as the Registrar to the Offer as per the details below

Issued by the Manager to the Offer on Behalf of the Acquirers

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 Khambatta Securities Limited 1 Ground Floor, 7/10, Botawala Building, 9 Bank Street, Horniman Circle, Fort, Mumbai- 400001 Maharashtra India Tel: 011 4164 5051 eMail: vinay@khambattasecurities.com Website: www.khambattasecurities.com Contact Person: Mr. Vipin Aggarwal, Mr. Vinay Pareek SEBI Registration No.: INM 000011914	 Skyline Financial Services Private Limited D-153 A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020 Tel: 011-4050193-97 E-mail: ipo@skynlinearta.com Website: www.skynlinearta.com Contact Person: Mrs. Rati Gupta SEBI Registration No.: INF000003241

For and on behalf of the Acquirers
 Sd/-
Vishnu Dutt Khandelwal (Acquirer 1)
 Place: Kanpur, UP
 Date: 12 January 2023

Sd/-
Sandeep Khandelwal (Acquirer 2)
 Place: Kanpur, UP
 Date: 12 January 2023

Bank of Maharashtra
 Zonal Office: SCO 120-122, First Floor, Sector 17-C, Chandigarh - 160 017, Ph.: 0172-2713010, E-mail: emmarc_chd@mahabank.co.in
 Head Office: "LOKMANGAL", 1501 Shivajinagar, PUNE 411 005

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE ASSET CHARGED TO BANK

Inspection Date & Time of the Property 20.01.2023 by prior appointment between 10:00 AM to 5:00 PM
 Date & Time of E-Auction: 30.01.2023, Monday 11:00 AM to 2:00 PM (with auto extension for 10 minutes in case bid is placed within last 5 minutes)

Last Date for Submission of Bid application with EMD: Upto 4:00 P.M. on 27.01.2023 in Branch Office

The public at large is informed that e-auction of the charged properties in the below mentioned cases for realization of bank's dues will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the terms and conditions specified hereunder:-

Branch Name / Name & Address of the Borrower(s) / Guarantor(s) / Mortgagee(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price	Earnest Money Deposit / Bid Increase Amount
Branch: SCO 86, District Shopping Center, Sector 56, Gurgaon, Haryana-122011. Branch Manager: Sh. Rakesh Kumar, M.: 839298525, E-mail: bmr1354@mahabank.co.in	Hypothecation of Commercial Motor Vehicle: BOLEROPIK-UV FB PS 1.7 TXL. Lacs Twelve Thousand Three Hundred Forty Five Only	Rs. 17,12,345/- (Rupees Seventeen Lacs Twelve Thousand Three Hundred Forty Five Only)	Rs. 4,80,000/-	Rs. 48,000/- Rs. 10,000/-
Branch: SCO 86, District Shopping Center, Sector 56, Gurgaon, Haryana-122011. Branch Manager: Sh. Rakesh Kumar, M.: 839298525, E-mail: bmr1354@mahabank.co.in	Hypothecation of Commercial Motor Vehicle: BOLEROPIK-UV FB PS 1.7 TXL. Lacs Twelve Thousand Three Hundred Forty Five Only	Rs. 17,12,345/- (Rupees Seventeen Lacs Twelve Thousand Three Hundred Forty Five Only)	Rs. 4,80,000/-	Rs. 48,000/- Rs. 10,000/-

For detailed terms and conditions of the sale, please refer to the link "http://www.bankofmaharashtra.in/proposal.asp" provided in the Bank's website and also on M/s E-Procurement Technologies Ltd. Portal http://eprocure.gov.in/cppp or https://bon.auctiontiger.net.

Dated: 12.01.2023 Place: Gurgaon Authorised Officer & Dy. Zonal Manager, Bank of Maharashtra

Canara Bank
 ARM Branch, B-6, Sethi Colony, Jaipur-302006

DEMAND NOTICE

Notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called 'Act')

Notice for the period of 60 days from the date of above act to the following borrowers to deposit loan amount and future interest due to NPA of their account by the authorized officer of the bank. According to the notice if the loan amount not deposited within 60 days, the said amount was to be recovered under provision of section 13(4) of the said act. The Branch has not received the acknowledgement of said notice/returned undelivered which was sent to you under said act. Therefore this is to inform through notice that deposit the loan amount with future interest and expenses within 60 days from this notice, hence further steps will be taken by the bank under provisions of section 13 and 14 of the said Act. The said notices have been returned by post office unserved. The concern persons may collect returned notices from branch during working hour.

Date of 13(2) Demand Notice	Name and Address of the Borrower/Guarantor	Outstanding Amount & NPA Date	Description of the movable/immovable Property
31.12.2022	1) M/s Mobile Gallery... (Borrower) Prop: Mrs Shivani Samdani W/o Praveen Samdani R/o C-5, Meera Nagar, Chittorgarh, Rajasthan-312001	Rs. 58,75,243.85 as on 31.12.2022 and together with further interest and incidental expenses and costs	1. Hypothecation of Stock of Raw Material, Stock in process, finished goods, semi-finished goods and receivables, Book Debts (Present & Future) Name of Title Holder- M/s Mobile Gallery
	2) Mr. Manish Kumar Samdani S/o Shiv Narayan Samdani... (Guarantor) R/o B-9, Meera Nagar, Chittorgarh, Rajasthan-312207		2. EMT of Residential House Patta No. 33 Sankalp No. 6 situated at Singhapur, (Near Jain Mandir) Panchayat Singhpur, Kapsan, District Chittorgarh Boundaries-North: House of Satya Narayan Ji, South: House of Badri Ji, East: Plot No. Road, West: Road & House of Sohan Ji. Name of Title Holder- Late Sh. Madan Lal Samdani S/o Ramchandra Samdani

Dated: 13.01.2023 Place: Jaipur Authorised Officer, Canara Bank

Possession Notice
 Appendix IV (Rule 8 (1)) of the SARFAESI Act (For Immovable Property)

Whereas, the undersigned being the authorized officer of Standard Chartered Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.10.2022 calling upon the borrower /Co-borrower **MRS NUTAN SHARMA W/O. MR OM PRAKASH SHARMA / M/S NIRMAL GAS SERVICE THOUGH ITS PROPRIETOR / MR OM PRAKASH SHARMA S/O. LAL SINGH SHARMA / MR. SHUBHENDU KAUSHIK S/O. MR OM PRAKASH SHARMA / MR. KARITKEYA KAUSHIK S/O. MR OM PRAKASH SHARMA** Having Home Loan Number **50622366** to repay the amount mentioned in the notice of Rs. **20,501,436.36/- (Rupees Two Crore Five Lacs One Thousand Four Hundred Thirty Six and Paise Thirty Six Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described hereinbelow in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **11th day of January of the year 2023**.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Standard Chartered Bank for an amount of **Rs. 20,501,436.36/- (Rupees Two Crore Five Lacs One Thousand Four Hundred Thirty Six and Paise Thirty Six Only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY:-
ALL THAT PART AND PARCEL OF PROPERTY BEARING FREE HOLD RESIDENTIAL HOUSE NUMBER K E-34/9, BLOCK E, AREA 544.44 SQ. YDS I.E 455.20 SQ. MTRS, RESIDENTIAL COLONY LOCATED IN KAVI NAGAR, TEHSIL AND DISTRICT GHAZIABAD, UTTAR PRADESH 201001

BOUNDED AS UNDER:
ON THE NORTH: AS PER TITLE DEED
ON THE SOUTH: AS PER TITLE DEED
ON THE EAST: AS PER TITLE DEED
ON THE WEST: AS PER TITLE DEED

Dated: 11.01.2023 Place: Delhi Authorised Officer Standard Chartered Bank

Bank of Baroda
 eVijaya Bharatpur Branch, Numaish Road, Bharatpur (Raj.) - 321001 India, Mob. No. 8306711133, Email ID - vjhap@bankofbaroda.com

POSSESSION NOTICE (For Immovable Property/ies)
 (As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 04-11-2022 Calling upon the borrower Mr. Vinod Kumar S/o Daya Ram to repay the amount mentioned in the notice being Rs. 4,11,345.43 (Rupees Four Lakh Eleven Thousand Three Hundred Forty Five and Forty Three Paise Only) as on 04.11.2022 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of the section 13 of the Act read with rule 8 of the said Security Interest (Enforcement) Rules, 2002 on this 12th day of January of the year 2023.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Bank of Baroda for an amount Rs. 4,19,367/- (Rupees Four Lakh Nineteen Thousand Three Hundred Sixty Seven Only) interest include up to 09.01.2023 and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment. The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 All the part and parcel of the Residential Property consisting of house situated at Harijan Basti, Kumber Gate, Bharatpur-321001 addressing to 103.78 Sq. Yard (Original Allotment Letter along with site plan no. अन्वय/अ.सू.म./03/1098 dated 05.02.2003 registered at Serial No. 2007005458 in Vol No. 594 of Book No. 1 on 16.10.2007 with Sub Registrar Bharatpur executed by JUT Bharatpur) belonging to Shri Vinod Kumar S/o Daya Ram, Boundaries: North- Other Property, South- Other Property, East- Other Property, West- Road

Dated: 12.01.2023 Place: Bharatpur Authorised Officer Bank of Baroda

Can Fin Homes Limited
 SHOP NO.10, FIRST FLOOR, BHADANA COMPLEX, OPP. BALUPURA ROAD, NASIRABAD ROAD, ADARSH NAGAR, AJMER (RAJ.) 305001. Phone: 0145-2680249, 7625079215. E-Mail: ajmer@canfinhomes.com

POSSESSION NOTICE (RULE 8(1)) [For Immovable Property]

The undersigned being the Authorized Officer of Can Fin Homes Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers under the said Act and Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31.10.2022 calling upon the borrowers M/s. Karam Khaton & Mr. Siraj Mohammad and Guarantor Mr. Salim Mohammad S/o Mr. Nisar Mohammad Chauhan to repay the amount mentioned in the notice being Rs. 4,35,987/- with further interest at contractual rates, till date of realization within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 11th day of JANUARY year 2023.

The Borrower's attention is invited to provisions of Sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for an amount of Rs. 4,35,987/- and interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY
 Residential Property Patta No.44, Khasra No.484, Village Gangwana, Ajmer, Rajasthan Boundaries: North By :- Road, South By:- Road, East By :- House of Siraj, West By :- House of Vajeer

Dated: 12/01/2023, Place: Ajmer Authorised Officer, Can Fin Homes Limited

MAKERS Makers Laboratories Limited
 CIN - L24230MH1984PLC033389
 Regd. Off. : 54D, Kandivli Industrial Estate, Kandivli (West), Mumbai-400 067. Tel: +91 22-68572800
 E-mail: makers@makerslabs.com, Website: www.makerslabs.com

PUBLIC NOTICE

This is to notify to all our trade stockists/ wholesalers/ retailers/ consumers and public at large that National Pharmaceutical Pricing Authority had issued corrigendum no. S.O. 89(E) dated 06.01.2023. Based on this corrigendum we have revised prices of products mentioned below. Price list of these products can be obtained from your trade/channel partner or Company's Depots. These prices are effective from 06.01.2023.

Tablets in strip of 15's: Duramol Advanced Tablet Rs. 30.07, Paracipri 650 Tablets Rs. 30.07; **Tablets in strip of 10's:** Amator-10 Tablet Rs. 49.38, Amator-20 Tablet Rs. 125.44 Amator-40 Tablet Rs. 192.75, Duramol Advanced Tablets Rs. 20.04; **Tablets in strip of 5's-** Levowin Tablet Rs. 44.91.

By Order of the Board
Sd/-
Mr.Nilesh Jain
 (Whole Time Director)

Date: 12/01/2023 Place: Mumbai

मध्य प्रदेश पाठ्यपुस्तक निगम
 "पुस्तक भवन" अरेरा हिल्स, भोपाल-462011
 दूरभाष : 0755-2550727, 2551294, 2551565
 ई-मेल : plm.mptbc@gmail.com, वेबसाइट : mptbc.mp.gov.in
 क्रमांक/11441/पापुनि/मुद्रण/2023 भोपाल, दिनांक : 12.01.2023

शिक्षा सत्र 2023-2024 के लिए पाठ्यपुस्तकों एवं वर्क बुक्स के मुद्रण हेतु ई-निविदाओं के आमंत्रण की सूचना (निविदा क्रमांक-PTG-5/2023-2024)

शिक्षा सत्र 2023-2024 के लिये कक्षा-1 से कक्षा-12 तक की पाठ्यपुस्तकों, FLN, दक्षता उन्नयन तथा एट्रेंड की वर्कबुक के करव सहित मुद्रण हेतु ऑफसेट मुद्रणालयों से दिनांक 01.02.2023 समय प्रातः 11:30 बजे तक ई-निविदा आमंत्रित हैं, जो कि ई-टेंडरिंग पोर्टल <https://mptenders.gov.in> पर दिनांक 13.01.2023 समय शाम 05.00 बजे से देखी जा सकती है। निविदा के संबंध में जानकारी हेतु 24x7 हेल्प डेस्क नम्बर 0120-4001 002/0120-4200 462/0120-4001 005/0120-6277 787 पर संपर्क किया जा सकता है। उक्त निविदा का विस्तृत विवरण एवं संशोधन-परिचरना-सुविद्धिपत्र (यदि कोई होवे) तो उपरोक्त पोर्टल पर उपलब्ध होंगे।
 म.प्र. माध्यम/108116/2023 प्रबंध संचालक

JKCement
J.K. Cement Limited
 CIN No. : L17229UP1994PLC017199
 Registered Office : Kamla Tower, Kanpur-208 001 (U.P.)
 Ph. : +91 512 2371478 to 81 ; Fax : +91 512 2332665
 website: www.jkcement.com ; e-mail: shambhu.singh@jkcement.com

NOTICE OF BOARD MEETING

Notice is hereby given that a Meeting of Board of Directors is scheduled to be held at Nimbaheera, Chittorgarh, Rajasthan on Sunday the 5th February, 2023 (said Board Meeting) inter alia to (i) consider, approve and take on record Unaudited Financial Results (Standalone and Consolidated) of the Company for the 3rd Quarter and Nine Months ended on 31st December, 2022, (ii) consider and approve the proposal of issuance of NCDs on private placement basis in one or more tranches, pursuant to Regulation 50(1) of SEBI (LODR) Regulation 2015 etc.

In terms of the SEBI (Prohibition of Insider Trading) Regulations 2015 and Code of Conduct on Insider Trading of the Company the 'Trading Window' for dealing in securities stands closed from 1st January 2023 till 7th February, 2023.

The Intimation is also available on the website of the Company at www.jkcement.com and the website of BSE Limited (www.bseindia.com) & National Stock Exchange of India Ltd. (www.nseindia.com)

Place: Kanpur Date: 11th January, 2023
 Sd/-
 (Shambhu Singh)
 Vice President (Legal) & Company Secretary (FCS 5836)

State Bank of India Branch- RACPC, Kotri, Bhiwara
 E-mail- sbi.65357@sbi.co.in

APPENDIX IV See Rule 8(1) POSSESSION NOTICE (For Immovable property)

Whereas, the undersigned being the Authorized Officer of the State Bank of India under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 read with Rules of the Security Interest (Enforcement) Rules, 2002 issued a demand notice u/s 13(2) dated 01-10-2022, calling upon the Borrower/Legal Heirs/Guarantor M/s Shree Charbhujia Collection Kotri Prop. Late Shri Purushottam Joshi S/o Shri Bhanwar Lal Joshi, Proprietor, Late Shri Purushottam Joshi S/o Shri Bhanwar Lal Joshi, Legal Heirs of Late Shri Purushottam Joshi :- 1. Aman Joshi S/o Late Shri Purushottam Joshi, 2. Aruna Joshi D/o Late Shri Purushottam Joshi (Natural Guardianship of Smt. Bhawana Joshi), 3. Smt. Bhawana Joshi W/o Late Shri Purushottam Joshi, Address:- Suraj Vihar, Naya Bus Stand, Kotri, Tehsil-Kotri, Distt. Bhiwara, 4. Guarantor-Shri Bhanwar Lal Joshi S/o Shri Gulu Ram Joshi, Address - Village - Derriya, Tehsil-Kotri, Distt.: Bhiwara, to repay the amount mentioned in the notice being Rs. 15,16,982/- (Rs. Fifteen Lakh Sixteen Thousand Nine Hundred Eighty Two Only) as on 28.09.2022 within 60 days from the date of notice together with further interest, incidental expenses, costs, charges etc. till date of payment and or realization. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8(1) of the said Rules 07 day January the year 2023.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs. 15,47,995/- (Rupees Fifteen Lac Forty Seven Thousand Nine Hundred and Ninety Five Only) as on 30.12.2022 plus interest & incidental expenses incurred by Bank with effect from 31/12/22. Further, we invite your attention to sub-section 8 of section 13 of the Act wherein it has been provided that you may redeem the secured assets by tendering the entire amount due together with costs, charges and expenses incurred by the bank, at any time before publication of notice of public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 Plot No. 5, Chavanda Mata Gali, Aaraji No. 1507, Rakha 16 Biswa, Daslavje No. 2138/2011, Village & Tehsil Kotri, Distt Bhiwara in the name of Shri Purushottam S/o Shri Bhanwar Lal Joshi, Measuring 225'44=1100 Sq. Feet. Bounded as under, On the North by:- Plot of Shri Pyar Ji Teli, On the South by:- Road, On the East by:- Plot No.4, On the West by:- Plot No. 6

Date: 07.01.2023 Place: Bhiwara (Authorised Officer) State Bank of India

Indian Bank Branch: M I Road, Jaipur (Rajasthan)

Possession Notice (For Immovable Property)
 (Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10.10.2022 calling upon the Borrower/Mortgagor- 1. Mr. Himanshu Gehlot S/o Ajay Singh Gehlot (Borrower & Mortgagor), 2. Mrs. Kanika Gehlot W/o Himanshu Gehlot (Borrower) to repay the amount mentioned in the notice being Rs. 28,30,822.80 (Rupees Twenty Eight Lakh Thirty Thousand Eight Hundred Twenty Two and Eighty Paise Only) due and outstanding as on 08.10.2022 with further interest from 09.10.2022 along with legal expenses and other charges within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this 12th day of January of the year 2023.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for Rs. 28,30,822.80 (Rupees Twenty Eight Lakh Thirty Thousand Eight Hundred Twenty Two and Eighty Paise Only) due and outstanding as on 08.10.2022 with further interest from 09.10.2022 along with legal expenses and other charges. The Borrower/Guarantor/Mortgagor attention is invited to provisions of section 13(8) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, in respect of the time available, to redeem the secured assets.

Description of the Mortgaged/Hypothecated Property
 All that Part and Parcel of the property consisting of Flat No. 1209, Unit in Sunshine Prime, situated at Khasra No. 665/243, 669/243, Village Sukhiya, Tehsil Sanganer, Jaipur, Rajasthan in the name of Himanshu Gehlot, Boundary of Flat No. 1209 as under: East- Flat No. 1210, West- Flat No. 1208, North - Open Set Back, South - Corridor

Dated: 12.01.2023, Place: Jaipur Authorised Officer, Indian Bank

Indian Bank Branch: Ajmer

"APPENDIX-IV-A" (See Proviso to rule 8(6)) Sale notice for sale of immovable property

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical/Symbolic Possession of which has been taken by the Authorized Officer of INDIAN BANK, Ajmer Main Branch Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on 31.01.2023 Time: 11:00 AM to 5:00 PM (with unlimited extension of 10 minutes) for recovery of Rs. 33,90,066/- (Rupees Thirty Three Lakh Ninety thousand Sixty Six Only) as on 04.04.2022 plus further interest along with charges and expenses thereon due to the INDIAN BANK, Ajmer Main Branch Secured Creditor from upon 1.M/s Agarwal Brothers, Prop Sh. Anand Garg (Borrower cum Mortgagor) Arya Samaj Road, Kaiser Ganj, Ajmer-305001, (2) Sh. Anand Garg S/o Sh. Prakash Chand Garg (Borrower cum Mortgagor) C-1316, Ward No.16, Chatai Mohalla, Kesar Garg, Ajmer-305001, (3) Smt. Atka Garg W/o Sh. Anand Garg (Guarantor) C-1316, Ward No.16, Chatai Mohalla, Kesar Ganj, Ajmer-305001

DESCRIPTION OF THE IMMOVABLE PROPERTY
 1. All the part and parcel of the Residential property (land belonging to Sh. Anand Garg S/o Sh. Prakash Chand Garg, Plot No. 25, Khasra No. 3349 to 3353 Village Markarwali, Markarwali Road, Ajmer, Measuring 1800 Sq. Ft. Boundaries: East: Plot No.26, West: Plot No.24, North: Plot No.30, South: 30 Feet Wide Road.
 Reserve Price will be Rs. 6,00,000/- and the earnest Money deposit will be Deposit of Rs. 60,000/-, Bid incremental amount will be Rs.10,000/-, Property ID No. IDIB217467549

2. All the part and parcel of the Residential property (land belonging to Sh. Anand Garg S/o Sh. Prakash Chand Garg, Plot No. 23, Khasra No. 3349 to 3353 Village Markarwali, Markarwali Road, Ajmer, Measuring 1800 Sq. Ft. Boundaries: East: Plot No.24, West: Plot No.22, North: Plot No.32, South: 30 Feet Wide Road.
 Reserve Price will be Rs. 6,00,000/- and the earnest Money deposit will be Deposit of Rs. 60,000/-, Bid incremental amount will be Rs.10,000/-, Property ID No. IDIB217467549A

Date of Inspection of Property & Papers- 30.01.2023 time 10.00 AM to 4.00 PM. Date of Submission of Earnest Money Deposit and KYC Documents- 30.01.2023 upto 4.00 pm. Bidder are advised to visit the website (www.mstccomerce.com) of our E-Auction service provider MSTC Ltd. to participate in online bid. For Technical Assistance Please call MSTC HELPDESH NO. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapi@stccomerce.com and for EMD status please contact ibapi@stccomerce.com

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number: 18001025026 and 011-41106131.

Bidder are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstccomerce.com.

Dated: 13.01.2023 Place: Ajmer Authorised Officer, Indian Bank

Bank of Baroda Regional Office: Sanjay Pate, Agra Mob: 8477009315

E-AUCTION SALE NOTICE

[Appendix IV-A (Provision to Rule 8(6) & 6(2)) Sale Notice for Sale of Immovable Properties]
 E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision of Rule 8 (6) & (2) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Bank of Baroda, the Symbolic/Physical possession of which has been taken by the Authorized Officer of Bank of Baroda, will be sold on "As is where is", "As is what is", and "Whatever there is" basis for realization of the debts due to Bank. Further details of property are mentioned below.

Name & Address of Borrowers/ Guarantors	Demand Notice Date	Total Dues (Rs.) as per demand notice	Description of Properties	Type of Possession	Reserve Price (Rs.) EMD (Rs.) Bid Increment Amount (Rs.)
Branch: Agra Cantt, Agra, Mob: 8477000270					
Borrower- M/s Royal Furniture, Prop- Mr. Devendra Singh	03-04-2018 23,94,178.70 + interest & other exp.		All that part & parcel of Residential Property only Situated at H. No. 209 Ward No. 15, Opp Syndicate Bank Chhatrya colony, Mohalla Gopalpura Nagla Karan Singh, Mauza Patti, Siklara Tehsil Shamsabad Distt. Agra, Area- 104.65 sq. mtr., Property in the name of Mr. Devendra Singh S/o Mr. Mitti Lal, Bounded as: East- Property of Sehdev, West- Rasta, North- Plot of Sundar Lal, South- Plot of Shiv Narain	Physical	24,64,200/- 2,46,420/- 10,000/-

DATE OF E-AUCTION: 30.01.2023, Time: 2:00 pm to 06:00 pm
The Earnest Money Deposit (EMD) Shall be received latest by 29-01-2023
Property Inspection date & Time w.e.f. 23.01.2023 12:00 PM to 05:00 PM
Interested Bidders can deposit EMD amount online through portal
https://www.mstccomerce.com/auctionhome/ibapi/index.jsp by way of NEFT/UPI/ Credit Card or Debit Card only. For further details of Terms & Conditions of Sale Please refer to link provided in Secure Creditor - <https://www.bankofbaroda.com>

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) & 6(2)/Rule 9(1) OF STATUTORY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice u/r 8(6) & 6(2)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Place : Agra Date : 13-01-2023 Authorised Officer



India Eyes \$300cr Investment in Inland Waterways over 25 Years

To develop waterways and jetties for improving the navigable capacity of rivers

Twesh Mishra @timesgroup.com

New Delhi: India is eyeing an investment of \$300 crore over 25 years to create a network of waterways in the country, Sanjay Bandopadhyay, chairman of the Inland Waterways Authority of India (IWAI), told ET.

The plan to be implemented over the next 25 years will include developing waterways and jetties to improve the navigable capacity of inland rivers. Bandopadhyay said the world's longest river cruise, which will be inaugurated by Prime Minister Narendra Modi on Tuesday, covers two national waterways (NWs) and goes through Bangladesh.

"This cruise will cover distances of more than 3,200 km across NW1 (Ganga-Ghaghara-Ghugty), In-Bangladesh Protocol (IBP) Route 1 and NW2 (Brahmaputra). This will be the first time that a cruise is ready for movement of cargo and passenger services," Bandopadhyay said.

It is the first river cruise to connect Uttar Pradesh, Bihar, Jharkhand, West Bengal and Assam. It begins from Yamnani (UP) and concludes in Dibrugarh (Assam). The maiden voyage will carry 32 tourists from Switzerland. The expected date of arrival of 1st Ganga Vias in Dibrugarh is on March 1, 2023.

"The plan is to have 100 vessels conducting such river tours over 80 circuits. It will entail an estimated investment of \$300 crore by 2047," he added. This capital expenditure will predominantly be for developing waterways and jetties to make the rivers more navigable for larger vessels.

A circuit is a route covering major tourist destinations which are distributed along the river. The initially identified the Mongla, Barisal

Smooth Flow

131 National Waterways (NWs) have been declared. Recognised as environment friendly and cost effective. Waterways used for ferrying cargo and passengers.

World's longest river cruise

Covers two national waterways and crosses Bangladesh. Batch of Swiss tourists first to travel this route. Tour over 51 days to culminate on March 1.



and Narayanganj circuits for river cruise operations on the IBP route. Bandopadhyay said the private sector will be encouraged to make the rivers more navigable and visibility for recovering the expenditure.

Commenting on the way ahead, he said more such cruises will be initiated to begin with the enhancement of river cruise in India's southern backwaters on the coasts.

According to the shipping ministry, four river cruise vessels are operational in NW2. River cruises are also operating in limited capacity in Kerala, Andhra Pradesh, Karnataka, Tamil Nadu, Maharashtra, Gujarat, West Bengal, and Odisha.

"As the capital expenditure is pumped to build capacity in the inland waterways, the river cruises will get together with systematic forward and backward linkage for the economy, especially across the backwaters," a shipping ministry statement said.

Economy: Macro, Micro & More

Goyal Says India and US Looking at Big Picture, Rules Out FTA

Our Bureau

New Delhi: India and the US are looking at the "big picture" of trade instead of "one to one" trade outcomes, commerce and industry minister Piyush Goyal said while ruling out a free trade agreement with the US.

"I think we both agreed that we should look at the big picture," Goyal said in Washington after the 18th India-US Trade Policy Forum (TPF) meeting. He said the US has "a long-term view, expressed satisfaction on India's new data protection bill."

India and the US had been discussing a multi-trial deal during President Donald Trump's term.

NCLT to Hear Torrent's Challenge on Jan 16

Our Bureau

The division bench of the National Company Law Tribunal will hear Monday (January 16) on Reliance Capital's proposed auction challenge by Torrent Investments. A bidder in the equity auction of Reliance Capital promoted financial sector under an insolvency process. The matter was adjourned since the Hinduja group entity, another bidder in the fray and the committee of creditors sought additional time to file the response. Senior counsel Kapil Sabal, who represented the CoC, said, "The CoC had a meeting and we found the bids were sub-optimal." He also argued that Torrent's bid was not compliant and below the threshold price. He (Torrent) was the only bidder to file a bid, and it was not doing anything about it." Sabal argued, Torrent's senior counsel, Darius Khambata, argued that the proposed auction on January 16 is "nothing but a broken attempt to make the tribunal's order without the CoC's consent with the 'stretched' second round of challenge mechanism."

Senior counsel Mital Rohatgi, also representing Torrent, said that the auction (held on December 21) terms said there could be a change in the plan, and the threshold price was fixed for value maximisation. "There cannot be another round again and again; otherwise there is no sanctity to the process..." The conclusion of the first round should be accepted."

Senior counsel Anand Kumar Singh, who represented Hinduja, said that Rohatgi's argument was a completely fallacious approach since the process for getting appropriate value is still ongoing. "Mr. Sabal's CoC bid is not compliant and below the threshold price. We are maximising. Today it is a remarkable situation where the tribunal has passed a decision even prior to the final decision of the CoC, preemptively."

At the heart of the dispute is a bid from a Hinduja Group entity, which was the highest bidder in the initial auction (December 21), trumping the offer made with the stipulated time by Torrent.

India will Push Reforms in Multilateral Institutions during 22nd Presidency: FM

Our Bureau

New Delhi: India will push for reforms in the multilateral institutions including the International Monetary Fund and World Bank units G-20 presidency to make them more attuned to the needs of the developing world, Finance Minister Nirmala Sitharaman said Thursday.

"India appreciates the contribution of multilateral institutions and development banks in addressing global challenges. However, with new challenges having emerged, including the Covid-19 pandemic, a major scale up of response mechanisms is required and strengthening of multilateral institutions is a priority," Sitharaman said.



वित्त मंत्री नर्मदा सीथारमन

She was speaking at the Voice of Global South Summit, a virtual summit spearheaded by Prime Minister Narendra Modi.

She said that the recent geopolitical tensions and the pandemic had aggravated the global debt vulnerabilities.

"I left unaddressed, these mounting debt vulnerabilities and the pandemic had pushed millions to extreme poverty. Under India's G-20 Presidency, financing for the social dimension of development, and climate change, are important priorities," Sitharaman said.

"Global South" is a term used to describe emerging and poor nations in Asia, Africa, Latin America and Oceania, as opposed to the "Global North", which are primarily developed nations from North

Commerce and Industry Minister Piyush Goyal with US Trade Representative Katherine Tai in Washington DC on Wednesday - PTI

Trump's term and resorted to the Generalised System of Preferences (GSP) for the imports of Indian goods into the US as part of the talks.

"In terms of GSP, I have not heard any significant change from the Indian Ministry to focus our energies on the GSP issue. I have raised it today with my counterparts. It's an issue... but it's not something which has been high on our priority lists or something on which we spend a lot of time to discuss. It was discussed, but more in passing and I have placed on record our request that GSP should be restored," Goyal said, insisting that GSP withdrawal has not been to the detriment of the growing trade ties.

Goyal co-chaired the India-US TPF meeting with US trade representative Katherine Tai. He also held a bilateral meeting with US secretary of commerce Gina Raimondo. "Katherine Tai and I decided that this is not the agenda day where we will be looking at each other, that I give you one item you give me one item in the bilateral meeting. And we both agreed that we should look at the big picture. We should look at what's good for both countries. And at the ministerial level, we set the context in which we are talking to each other. I think we both agreed that we should look at the big picture. The minister said that the Russian oil was 'not even discussed in the three days that I was here'."

Nodal agency for investment promotion and facilitation, Govt. of Tamil Nadu

Recruitment Notification Admin/HR/10/2023 dated 13.01.2023

Recruitment on contract basis on consolidated pay on rolling basis - Applications are invited from eligible candidates for various roles. For detailed notification and terms and conditions please visit www.investingtamilnadu.com.

KERALA WATER AUTHORITY

Tender No. : TR/32/SE/PHCK/2022-23
Jal Jeevan Mission (JMM) - NSS to Valsalmanam Panayappan in Kotayam District-Phase 1. PACKAGE 2 - Supply, Laying, Testing and Commissioning of Distribution network in DW 1, DW 2, DW 3, DW 4, DW 5, DW 6, DW 7, DW 8, DW 9, DW 10, DW 11, DW 12, DW 13, DW 14, DW 15, DW 16, DW 17, DW 18, DW 19, DW 20, DW 21, DW 22, DW 23, DW 24, DW 25, DW 26, DW 27, DW 28, DW 29, DW 30, DW 31, DW 32, DW 33, DW 34, DW 35, DW 36, DW 37, DW 38, DW 39, DW 40, DW 41, DW 42, DW 43, DW 44, DW 45, DW 46, DW 47, DW 48, DW 49, DW 50, DW 51, DW 52, DW 53, DW 54, DW 55, DW 56, DW 57, DW 58, DW 59, DW 60, DW 61, DW 62, DW 63, DW 64, DW 65, DW 66, DW 67, DW 68, DW 69, DW 70, DW 71, DW 72, DW 73, DW 74, DW 75, DW 76, DW 77, DW 78, DW 79, DW 80, DW 81, DW 82, DW 83, DW 84, DW 85, DW 86, DW 87, DW 88, DW 89, DW 90, DW 91, DW 92, DW 93, DW 94, DW 95, DW 96, DW 97, DW 98, DW 99, DW 100.

Corrigendum Notice

General public is informed that uncorrected had published PUBLIC ENQUIRY NOTICE in Economic Times (English) - Jaipur Edition on 13.12.2022, in which date of ENQUIRY was 13.01.2023. Now ENQUIRY for property mentioned at Sl. No. 1 of above notice is now being held on 13.01.2023. All bidders who have withdrawn all details will remain unchanged. Please Note.

Mutual Funds Continue to Reduce Exposure to NBFCs

Sahni.Shivika @timesgroup.com

Mumbai: Mutual funds (MF) have been paring exposure to non-banking financing companies (NBFC). The mutual fund debt exposure to NBFCs fell by nearly 1% to 10.14 billion crore in November 2022, as interest rates in

capital markets remained uncompetitive with those offered by banks.

According to an analysis by CARE Ratings, since February 2019, bank lending to NBFCs has tripled, while MF exposure has reduced over the last four years. In November 2022 data compared with February 2020 numbers, bank borrowings have increased

Koaga Financial India Limited

Registered Office: Kogta House, 42nd, Mehra, Banglouri, Bangalore, Karnataka, India. Phone: +91 80 2600 0000. Website: www.koaga.com

APPENDIX IV (SCHEDULE III) POSSESSION NOTICE

Whereas, the Manager of the Bank of Baroda (Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(17) read with Sub-section (3) of the said Act, has issued a public notice dated 13.11.2022 calling upon the Borrowers (Borrower) to pay the amount due to the Bank of Baroda (Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(17) read with Sub-section (3) of the said Act, has issued a public notice dated 13.11.2022 calling upon the Borrowers (Borrower) to pay the amount due to the Bank of Baroda (Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(17) read with Sub-section (3) of the said Act, has issued a public notice dated 13.11.2022 calling 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बजट पर टिकी प्रदेश के हर वर्ग की नजर

जनता की नब्ज टटोलकर उम्मीदों पर खरा उतरने की चुनौती

महानगर संवाददाता

जयपुर। सतारूढ़ कांग्रेस सरकार के मौजूदा कार्यकाल के अंतिम बजट से प्रदेश की जनता को काफी उम्मीदें हैं। विभिन्न वर्गों से इसे लेकर लिए गए सुझाव के साथ ही आने वाले दिनों में विधानसभा चुनाव के मद्देनजर इस बार बजट इस सरकार के पिछले सभी बजट से ज्यादा लोक-लुभावन हो सकता है। नए जिलों की घोषणा, लंबित बिजली, पानी एवं सड़क परियोजनाओं के साथ ही रोजगार सृजन के अवसर पैदा करने एवं शिक्षा एवं चिकित्सा जगत में नई घोषणाओं का भी प्रदेश की जनता बेसब्री से इंतजार कर रही है। बजट से पहले राज्य सरकार ने बकायदा प्रदेश के प्रमुख एनजीओ, सिविल सोसायटी और विभिन्न वर्ग के प्रतिनिधियों से प्रत्यक्ष एवं अप्रत्यक्ष रूप में सुझाव लेने एवं किसानों, पशुपालकों, डेयरी संघ पदाधिकारियों और जनजाति क्षेत्रों के प्रतिनिधियों, उद्योग एवं व्यापार जगत से



व्यापारियों की उम्मीदें

1. प्रदेश में नए औद्योगिक क्षेत्र विकसित किए जाएं
2. अन्य राज्यों की तरह मंडी कर को समाप्त किया जाए या कम किया जाए
3. खादी संस्थाओं के लिए छूट की मांग
4. कोविड काल में ठप पड़े व्यवसाय एवं व्यापारिक गतिविधियों को गति देने की विशेष कार्य योजना

जुड़े लोगों, युवाओं, महिलाओं, सामाजिक वर्गों की नजरें बजट में अपने-अपने क्षेत्र संगठनों और प्रतिभावान छात्रों की भी नब्ज टटोलने की कवायद जारी है। ऐसे में हर वर्ग को लेकर महत्वपूर्ण घोषणाओं पर टिकी हुई है।

युवाओं को रोजगार और नए शिक्षण संस्थाओं का इंतजार

1. रोजगार के क्षेत्र में सरकारी सेवाओं में नई भर्ती की घोषणा हो
2. नए तकनीकी शिक्षण संस्थाओं की स्थापना हो
3. कई महत्वपूर्ण भर्ती परीक्षाओं में न्यूनतम योग्यता के सीमा में शिथिलता मिले
4. बेरोजगारी भत्ते में बढ़ोतरी एवं वंचित बेरोजगारों को भत्ता नसीब हो

महिलाओं को चाहिए सुरक्षा के साथ आत्मनिर्भरता

1. राज्य के बजट में नए महिला थानों की घोषणा हो
2. महिलाओं के लिए बस, ट्रेन एवं सार्वजनिक परिवहन के साधनों में सुरक्षा इंतजाम किए जाएं
3. निराश्रित महिलाओं को सरकारी की ओर से मिलने वाली पेंशन में बढ़ोतरी हो
4. बालिका शिक्षा को लेकर लुभावनी घोषणा हो

पिछड़े एवं सरहदी इलाकों की जनता का अधूरा सपना हो पूरा

1. बजट में पिछड़ा एवं आदिवासी क्षेत्र की जनता के लिए विशेष बजट
2. सरहदी इलाकों की लंबित पेयजल परियोजनाएँ पूरी की जाएँ
3. सुदूरवर्ती जिलों के युवाओं के रोजगार के लिए वहाँ तकनीकी एवं अकादमिक शिक्षण संस्थान की स्थापना हो।
4. गांव-ढाणियों के लिए परिवहन सेवाओं का हो विस्तार।

यूपी विधानसभा अध्यक्ष महाना से पार्षद मुद्गल की मुलाकात

महानगर संवाददाता

जयपुर। अखिल भारतीय पीठासीन अधिकारी सम्मेलन में भाग लेने जयपुर पहुंचे उत्तर प्रदेश विधानसभा के अध्यक्ष सतीश महाना गुरुवार को पार्षद मनोज मुद्गल के निवास स्थान शास्त्री नगर पहुंचे। वे लगभग 2 घंटे तक निवास स्थान पर रुके तथा परिवार के सदस्यों से हालचाल पूछा। पार्षद मनोज मुद्गल ने दुपट्टा ओढ़कर महाना का सम्मान किया। महाना ने पार्षद मनोज मुद्गल को उत्तर प्रदेश विधानसभा में उनके अध्यक्ष के 6 माह के कार्यकाल की एक बुकलेट तथा उनकी पत्नी हेमा को आजादी के बाद उत्तर प्रदेश विधानसभा में प्रथम बार महिला सदस्यों हेतु विशेष उपवेशन की पुस्तक भेंट की। इस अवसर पर उनकी पत्नी- हेमा, बेटा दिविक, पुत्रवधु कृतिता एवं बहन डॉ. मोनिका आनंद उपस्थित रहे।



महानगर संवाददाता

उत्तर पश्चिम रेलवे					
सामग्री आपूर्ति हेतु निविदा सूचना					
भण्डार विभाग					
निविदा सूचना संख्या : एस/2023/01			दिनांक : 10.01.2023		
ई-प्रोक्योरमेंट के द्वारा					
क्र.सं.	निविदा सं.	अल्प विवरण	मात्रा	यूनिट	खुले की तिथि
01	40211194	ISI मार्बल स्टा 5BLDC फैन 1400MM	4480	नग	24.01.2023
02	40211193	कैपेसिटर टाइप, 3 स्टार और इससे ऊपर का रेटेड 1200 एमएम का इलेक्ट्रिक सीलिंग फैन	4500	नग	24.01.2023
03	70225012A	कार्बन आयरन मानक परीक्षण बजान 50 किलोग्राम	6086	नग	24.01.2023
04	30223392A	एलएचबी कोचों के लिए ब्रेक सिलेंडर एलएच और आरएच	23	सेट	30.01.2023
05	635TREN06	विशेष लाइन स्लीपर्स के निर्माण और आपूर्ति के लिए अनुबंध चलाना	43	सेट	30.01.2023
06	30222189	माध्यमिक मिलन के लिए पैड	1990	नग	30.01.2023
07	30230131	प्रोटेक्टिव टूथे पोल्वाकेटल फॉर एक्सल बॉक्स	3890	नग	31.01.2023
08	60225048A	कंप्यूटरराइज्ड एंड ऑटोमेटेड सिगल कार टेस्ट रिंग फॉर एल एच बी एंड आई सी एफ कोचेस	03	नग	06.02.2023
09	635TREN07	विशेष लाइन स्लीपर्स के निर्माण और आपूर्ति के लिए अनुबंध चलाना	133	सेट	06.02.2023
10	635TREN05	विशेष लाइन स्लीपर्स के निर्माण और आपूर्ति के लिए	254	सेट	06.02.2023

संशोधन					
क्र.सं.	निविदा सं. एवं दिनांक	निविदा सूचना संख्या	अल्प विवरण	मौजूदा ईएमडी मूल्य	संशोधित ईएमडी
1	635TREN04	9/2022/26.17	विशेष लाइन स्लीपर्स के निर्माण और आपूर्ति के लिए	50 लाख	20 लाख

(1) इच्छुक निविदाकर्ता हमारी वेबसाइट ireps.gov.in पर सामग्री का पूरा विवरण / स्पेसिफिकेशन / बयाना राशि / निविदा फार्म का मूल्य और अन्य जानकारी देख सकते हैं। सभी निविदाकर्ताओं से निवेदन है कि अपने डिजिटल हस्ताक्षर प्राप्त करें तथा अपनी फर्म को उचित साइट पर रजिस्टर्ड करें। (2) 25 लाख से नीचे के विभागीय निविदा, सीमित निविदा, विशेष सीमित निविदा एवं कम मूल्य की निविदा में भाग लेने के लिए हमारी वेबसाइट ireps.gov.in पर जायें। (उप मुख्य सामग्री प्रबंधक-पंचम)

कार्यालय-जिला एवं सैशन न्यायाधीश, जयपुर महानगर-प्रथम(राज.)
दिनांक: 12.01.23

सूखी प्रतियोगी बोली सूचना-5					
क्र.सं.	आइटम	मात्रा	अनुमानित लागत	अमानता राशि	निविदा फार्म मूल्य
1	लेजर प्रिन्टर (मल्टीफंक्शनल)/मल्टीफंक्शनल प्रिन्टर	17 नग	255 लाख	5000/-	500/-

इस कार्यालय से निविदा प्राप्त निविदा प्रकलन तिथि से दिनांक 23.01.2023 की दोपहर 1.00 बजे तक क्रय किए जाकर दिनांक 23.01.2023 को अपरान्ह 3.00 बजे तक प्रस्तुत किए जा सकते हैं। तकनीकी बिड दिनांक 23.01.2023 को ही अपरान्ह 4.30 बजे तक समिति द्वारा उपस्थित निविदाकर्ताओं के समक्ष खोली जाएगी। प्रारंभ बिड सफल निविदाकर्ताओं की ही क्रय समिति के निर्णयानुसार खोली जाएगी। निविदा का संपूर्ण विवरण एवं शर्तें राज्य सरकार की वेबसाइट www.sppp.rajasthan.gov.in पर तथा इस कार्यालय में किसी भी कार्य दिवस को देखी जा सकती है।

NIB: MET 2223A0013
UBN: MET 2223GSOB00012

दूरभाष नं.- 0141-2227.104, 2227315
राजस्थान राज्य बीज एवं जैविक प्रमाणीकरण संस्था,
तृतीय तल, पद कृषि भवन, जनपथ, जयपुर-302005

क्रमांक: एफ. 2 (89) बीप्रसं / संस्थापन /2023/17572 दिनांक: 05.01.2023

शुद्धि-पत्र

इस संस्था में समसंख्यक पत्रांक 17245 दिनांक 26.12.2022 के द्वारा उच्च कुशल (कम्प्यूटर ऑपरेटर) मानव संसाधन हेतु आमंत्रित ई-बोली में ऑनलाईन ई-प्रोक्योरमेंट / ई-टेंडरिंग के माध्यम से बिड/बोली आमंत्रित की गई थी। जिसमें निम्न सारणी अनुसार संशोधन किया जा रहा है।

क्र.सं.	इसके स्थान पर	यह पढ़ा जावे
1.	संवेदकों के लिए आवश्यक निर्देश के बिन्दु संख्या 02 में जोरो सर्विस चार्ज वाली बोली पर विचार नहीं किया जायेगा।	संवेदकों के लिए आवश्यक निर्देश के बिन्दु संख्या 02 में जोरो सर्विस चार्ज एवं दसमात्रव में होने को दशा में बोली पर विचार नहीं किया जायेगा।
2.	संवेदकों के लिए आवश्यक निर्देश के बिन्दु संख्या 53 (1) में सफल बोलीदाता को जिन सामानों के लिए बोलीयां स्वीकार की गईं उनके मूल्य का 5 प्रतिशत एवं लघु उद्योगों को दशा में 1 प्रतिशत कार्य सम्पादन प्रतिभूति जमा करानी होगी।	संवेदकों के लिए आवश्यक निर्देश के बिन्दु संख्या 53 (1) में सफल बोलीदाता को जिन सामानों के लिए बोलीयां स्वीकार कि गईं उनके मूल्य का 2.5 प्रतिशत, लघु उद्योगों को दशा में 0.5 प्रतिशत एवं लघु उद्योगों को दशा में 1 प्रतिशत कार्य सम्पादन प्रतिभूति जमा करनी होगी।
3.	बोली प्रस्तुत करने की अंतिम तिथि 09.01.2023 समय 12.00 PM	बोली प्रस्तुत करने की अंतिम तिथि 16.01.2023 समय 12.00 PM
4.	तकनीकी बोली खोले जाने की तिथि 09.01.2023 समय 3:30 PM	तकनीकी बोली खोले जाने की तिथि 16.01.2023 समय 3:30 PM
5.	भौतिक रूप से बोली फीस / आर.आई. एल.एल. शुल्क / बिड सिम्क्योरिटी का डिमांड ड्रॉप / बैंकर्स चेक प्रस्तुत करने की अंतिम तिथि 09.01.2023 समय 01:00 PM	भौतिक रूप से बोली फीस / आर.आई.एल. एल.एल. शुल्क / बिड सिम्क्योरिटी का डिमांड ड्रॉप / बैंकर्स चेक प्रस्तुत करने की अंतिम तिथि 16.01.2023 समय 01:00 PM

निविदा की अन्य शर्तें यथावत रहेंगी। निविदा का विस्तृत विवरण संस्था की वेबसाइट <http://www.agriculture.rajasthan.gov.in> व SPP Portal की वेबसाइट <http://sppp.rajasthan.gov.in> पर देखी जा सकती हैं।

UBN No. :- SCA223SLOB00005
DIPR/c/318/2023

कार्यालय-जिला एवं सैशन न्यायाधीश, जयपुर महानगर-प्रथम(राज.)
दिनांक: 12.01.23

सूखी प्रतियोगी बोली सूचना-5					
क्र.सं.	निविदा का नाम	अनुमानित लागत	अमानता राशि	निविदा फार्म मूल्य	
1	फर्नाएर का क्रय एवं 223	3.42 लाख	7000/-	500/-	

इस कार्यालय से निविदा प्राप्त निविदा प्रकलन तिथि से दिनांक 23.01.2023 को दोपहर 1.00 बजे तक क्रय किए जाकर दिनांक 23.01.2023 को अपरान्ह 3.00 बजे तक प्रस्तुत किए जा सकते हैं। जो दिनांक 23.01.2023 को ही अपरान्ह 4.30 बजे तक समिति द्वारा उपस्थित निविदाकर्ताओं के समक्ष खोली जाएगी। निविदा का संपूर्ण विवरण एवं शर्तें राज्य सरकार की वेबसाइट www.sppp.rajasthan.gov.in पर तथा इस कार्यालय में किसी भी कार्य दिवस को देखी जा सकती है।

NIB: MET 2223A0012
UBN: MET 2223GSOB00011

बाबा शेख फरीद पर संगोष्ठी एवं पुस्तक विमोचन

महानगर संवाददाता

जयपुर। श्री गुरु गोविन्द सिंह चेर फॉर नेशनल इन्टीग्रेशन एंड सिक्ख स्टडीज एवं इतिहास एवं भारतीय संस्कृति विभाग राजस्थान विश्वविद्यालय जयपुर के संयुक्त तत्वधान में गाबा शेख फरीद के जीवन और शिक्षाओं पर संगोष्ठी एवं पुस्तक विमोचन कार्यक्रम का आयोजन किया गया।



कार्यक्रम के मुख्य अतिथि सरदार जसबीर सिंह ने गुरु ग्रंथ साहिब में संकलित बानियों के आधार पर धार्मिक सहिष्णुता एवं समन्यवय के महत्व पर प्रकाश डाला तथा भारतीय संस्कृति में गुरु-शिष्य परंपरा के

महत्व को रेखांकित किया। वेदर की अध्यक्ष एवं विभागाध्यक्ष प्रो. संगीता शर्मा ने राष्ट्रीय एकता एवं सामाजिक समरसता के प्रोत्साहन के लिए किए जा रहे शोध एवं कार्यों की जानकारी दी। बाबा शेख फरीद जीवन एवं शिक्षाओं की लेखिका की मनजीत कौर एवं सुदेश बत्रा तथा कार्यक्रम की एसएल शर्मा ने सामाजिक सौहार्द को बढ़ावा देने में स्त्री संतों की शिक्षाओं की जीवन पर बल दिया।

निगम सभागार का नामकरण स्वामी विवेकानंद के नाम पर करने की घोषणा

महानगर संवाददाता

जयपुर। स्वामी विवेकानंद के जीवन से परोपकार की भावना के साथ दूसरों के लिए कुछ करने की सीख मिलती है। ग्रेटर नगर निगम महापौर डॉ. सौम्या गुर्जर ने गुरुवार को स्वामी विवेकानंद जयन्ती पर राजस्थान विश्वविद्यालय स्थित स्वामी विवेकानंद की स्टेच्यू पर मालापर्ण करते हुए यह कहा। महापौर डॉ. सौम्या गुर्जर ने कहा कि स्वामी विवेकानंद युवाओं प्रेरणास्रोत रहे हैं। उन्होंने बताया कि स्वामीजी ने भारत का नाम पूरे विश्व में रोशन किया है। उसी प्रकार युवाओं से आह्वान किया कि वे स्वामी विवेकानंद के आदर्शों व मूल्यों को अपने जीवन में उतार कर अपने राष्ट्र का नाम रोशन करने की दिशा में काम करें। उन्होंने निगम के मीटिंग हॉल का नाम स्वामी विवेकानंद सभागार करने की भी घोषा की। साथ ही नए सर्किल बाईस गोदाम का नामकरण अभी तक भी नहीं हुआ है जिसका नाम भी स्वामी विवेकानंद सर्किल करने के लिए प्रस्ताव बना कर निगम की ईसी मीटिंग में रखने की घोषणा की।

हेरिटेज निगम ने शुरू की शहरी ओलम्पिक की तैयारी

महानगर संवाददाता

जयपुर। हेरिटेज नगर निगम ने राजीव गांधी शहरी ओलम्पिक 2022-23 की तैयारियां शुरू कर दी है। इप खेलों का आयोजन 26 से 31 जनवरी तक किया जाएगा। महापौर मुनेश गुर्जर के निर्देश पर आयुक्त विश्राम मीणा ने जोन स्तर पर किए जा रहे क्लस्टर निर्माण, खेल मैदान, स्टेडियम, खिलाड़ियों हेतु आवश्यक खेल सामग्री आदि को लेकर संबंधित अधिकारियों से जानकारी ली। आयुक्त मीणा ने अधिकारियों को निर्देश दिए कि वे खेलों के लिए सभी वर्गों का पारदर्श और कर्मचारियों के सहयोग से ज्यादा से ज्यादा पंजीयन कराए।

कार्यालय-जिला एवं सैशन न्यायाधीश, जयपुर महानगर-प्रथम(राज.)
दिनांक: 12.01.23

सूखी प्रतियोगी बोली सूचना-5					
क्र.सं.	आइटम	मात्रा	अनुमानित लागत	अमानता राशि	निविदा फार्म मूल्य
1	नग सूचित न्यायालय हेतु स्पीड एसी 15/2 टन का ड्राय वॉ	3 नग	13500/-	2700/-	500/-

इस कार्यालय से निविदा प्राप्त निविदा प्रकलन तिथि से दिनांक 23.01.2023 को दोपहर 1.00 बजे तक क्रय किए जाकर दिनांक 23.01.2023 को अपरान्ह 3.00 बजे तक प्रस्तुत किए जा सकते हैं। तकनीकी बिड दिनांक 23.01.2023 को ही अपरान्ह 4.30 बजे तक समिति द्वारा उपस्थित निविदाकर्ताओं के समक्ष खोली जाएगी। प्रारंभ बिड सफल निविदाकर्ताओं की ही क्रय समिति के निर्णयानुसार खोली जाएगी। निविदा का संपूर्ण विवरण एवं शर्तें राज्य सरकार की वेबसाइट www.sppp.rajasthan.gov.in पर तथा इस कार्यालय में किसी भी कार्य दिवस को देखी जा सकती है।

NIB: MET 2223A0011
UBN: MET 2223GSOB00010

फॉर्म ए सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अधिनियम बोर्ड (कोर्पोरेट) व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के तहत)

प्रारंभिक विवरण	
1. कोर्पोरेट देनदार का नाम	मैिका इंडस्ट्रीज लिमिटेड
2. कोर्पोरेट देनदार की तिथि	7.4.2005
3. प्राधिकरण जिसके तहत कोर्पोरेट देनदार निर्माण/पंजीकृत है	कोर्पोरेट कार्य मंत्रालय (आरओसी-दिब्ले)
4. कोर्पोरेट पहचान संख्या/कोर्पोरेट देनदार की सीमित देयता पहचान सं.	यू749999डिएस2005पीएलसी134809
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	पंजी. कार्यालय : ए 36, दूसरा तल, राजीव गांधी, पिब्ले, 110027 अन्य पता : ई 92, रैको इंडस्ट्रियल एरिया, पिबलडि, राजस्थान, 301019
6. कोर्पोरेट देनदार की दिवालता प्रारंभ तिथि	11.01.2023
7. दिवाला समाधान प्रक्रिया संपन्न होने की अनुमानित तिथि	09.07.2023
8. अंतिम समाधान पेशेवर के रूप में कार्य कर रहे दिवाला पेशेवर का नाम और पंजीयन संख्या	अनस कुमार अग्रवाल आईबीबीआई/आईपीए-002/आईपी-एन00608/2018-2019/11859 (30 नवम्बर, 2023 तक वैध)
9. अंतिम समाधान पेशेवर का पता और ई-मेल, जैसा कि बोर्ड के साथ पंजीकृत है	पंजीकृत पता : आईआईटी/31/1, स्ट्रीट सं. 1111, पीएस बनपुरी, यूनिट सं. 1015 ए, दसवां तल, सिटी सेंटर 2 के बगल में, कोलकाता - 700161 ईमेल आईडी : cs.aaa.2014@gmail.com
10. अंतिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाले पता और ईमेल	आईआईटी/31/1, स्ट्रीट सं. 1111, पीएस बनपुरी, यूनिट सं. 1015 ए, दसवां तल, सिटी सेंटर 2 के बगल में, कोलकाता - 700161 ईमेल आईडी : cirp.mica@gmail.com
11. टूथे जमा करने की अंतिम तिथि	26.01.2023
12. धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत अंतिम समाधान पेशेवर द्वारा सूचित किए गए लेनदारों के नाम, यदि हों	अंतिम समाधान पेशेवर द्वारा लेनदारों का कोई बर्गीकरण नहीं है।
13. एक वर्ष में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए निर्धारित दिवालता प्रक्रिया के नाम (प्रत्येक वर्ष के लिए तीन नाम)	लानु नहीं
14. (ए) प्रारंभिक फॉर्म और (बी) अधिकृत प्रतिनिधि का विवरण एवं संपर्क बि.	वेब लिंक: https://www.lbbi.gov.in/home/downloads भौतिक पता : लानु नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण ने 11.01.2023 को मैिका इंडस्ट्रीज लिमिटेड की कोर्पोरेट दिवालता समाधान प्रक्रिया शुरू करने का आदेश दिया है। मैिका इंडस्ट्रीज लिमिटेड के लेनदारों को परतुल्यता प्रविष्टि संख्या 10 के समक्ष उचितित तले पर अंतिम समाधान पेशेवर को 26.01.2023 को या उससे पहले समुक्त के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है। वितीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ अपने प्रस्तुत कर सकते हैं। प्रविष्टि संख्या 12 के समक्ष सूचीबद्ध वॉ से संबंधित एक वितीय लेनदार फॉर्म सौंप में वॉ के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के खिखलाक सूचीबद्ध तीन दिवालता पेशेवरों में से अधिकृत प्रतिनिधि की अपनी परसद का संकेत देना (वॉ निर्दिष्ट)। लानु नहीं। दावे के टूठे या धामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

विवेकानंद का व्यक्तित्व विवेक और आनंद का संगम : गोपाल शर्मा



महानगर संवाददाता

जयपुर। स्वामी विवेकानंद जयंती और राष्ट्रीय युवा दिवस के अवसर पर गुरुवार को एस.एस. जैन सुबोध पी.जी. महिला महाविद्यालय में संगोष्ठी का आयोजन किया गया। संगोष्ठी में मुख्य वक्ता महानगर टाइम्स के संस्थापक संपादक गोपाल शर्मा ने कहा कि विवेकानंद के नाम में विवेक भी है और आनंद भी है। यह नाम उनको राजस्थान से

ही मिला और पहली बार उन्होंने फोटो भी जयपुर में ही खिंचाई थी। उन्होंने बताया कि शिकागो में हुए विश्व धर्म सम्मेलन में जाने से पहले वे जयपुर में गोविंद देव जी मंदिर के जय निवास गार्डन में प्रवचन देकर गए थे। उनका जीवन हमारे लिए हमेशा प्रेरणादायक रहेगा। कार्यक्रम में कॉलेज की प्रिंसिपल रेणु जोशी, डॉ. इंदु शर्मा, डॉ. सुरेश बबलानी, शालिनी पारीक, जितेन्द्र शर्मा मौजूद रहे।

राष्ट्रीय युवा दिवस मनाया



महानगर संवाददाता

जयपुर। राजकीय कन्या महाविद्यालय विद्याधर नगर जयपुर में नोडल प्राचार्य डॉ संतोष बांगड़ के मुख्य आतिथ्य में राष्ट्रीय युवा दिवस का आयोजन किया गया। मुख्य वक्ता डॉ. कैलाश चन्द सैनी ने स्वामी विवेकानंद के जीवन के प्रेरक प्रसंगों को युवा पीढ़ी के साथ साझा करते हुए युवा पीढ़ी को उनके राष्ट्र तथा समाज के प्रति दायित्वों के निर्वहन में अधिक सजग एवं प्रतिबद्ध होने का आग्रह किया। अध्यक्षीय उद्बोधन में डॉ. अलका त्रिपाठी ने युवाओं को राष्ट्र की सामाजिक स्थिति का आईना बताया। कैपस एम्बेसडर भारती शर्मा ने बड़े लक्ष्य की प्राप्ति हेतु कठिन संघर्ष के लिए तैयार रहने का आह्वान किया। कार्यक्रम में डॉ मधुलिका सिंह, डॉ. अनुपमा गोदारा, डॉ. नीतू, डॉ. सुनीता कुमारी, डॉ. सोरभ मौजूद रहे। इस अवसर पर खो-खो तथा 100 मीटर दौड़ का आयोजन किया गया, जिसमें झांसी की रानी की टीम विजयी रही वहीं दौड़ में नूतन शर्मा प्रथम, सपना द्वितीय रही।

भाजपा में दिग्गजों की घर वापसी के लिए ज्वॉइनिंग कमेटी की हरी झंडी का इंतजार

कतार में हैं कई चिर-परिचित नेता

महानगर संवाददाता

जयपुर। प्रदेश भाजपा में घर वापसी का इंतजार की आस लगाए दिग्गज नेताओं की वेंटिंग लिस्ट को देखते हुए बनाई ज्वॉइनिंग कमेटी के सदस्यों के अभी तक कोई निर्णय नहीं लेने से तस्वीर साफ नहीं हो पा रही है। यही कारण है कि सरदारशहर उप चुनाव में पूर्व मंत्री राजकुमार रिणवा की पुनः पार्टी में वापसी के सिवाय किसी भी चर्चित चेहरे को अभी तक पार्टी में नहीं लिया गया है, जबकि प्रदेश के कई नेता वापसी को लेकर पार्टी की हरी झंडी का इंतजार कर रहे हैं। चर्चा है कि रिणवा की वापसी सरदारशहर में उप चुनाव की तत्कालीन रणनीति का महज हिस्सा मात्र थी। खास बात यह है कि भाजपा प्रदेश अध्यक्ष सतीश पूर्निया दो दिवसीय बीकानेर संभाग के दौर पर हैं, लेकिन कुछ महीनों पूर्व मुख्यमंत्री वसुंधरा राजे की मौजूदगी में बीकानेर मुख्यालय में

इन नेताओं को वापसी की आस

पूर्व मंत्री देवीसिंह भाटी के अलावा पूर्व सांसद सुभाष महरिया, पूर्व मंत्री सुरेंद्र गोयल और पूर्व विधायक विजय बंसल के अलावा भी चार-पांच पूर्व मंत्री, पूर्व विधायक एवं कई पूर्व पार्टी पदाधिकारी भाजपा में पुनः एंट्री की कतार में हैं। इन सभी को उम्मीद है कि बड़ी सभा के माध्यम से शक्ति प्रदर्शन कर चुके पूर्व मंत्री देवीसिंह भाटी की वापसी को लेकर भी पार्टी प्रदेश अध्यक्ष की इस इलाके में सक्रियता के समय भी किसी तरह की कोई संभावना नजर नहीं आ रही है। गौरतलब है कि पिछले वर्ष अक्टूबर माह के शुरूआती दिनों में पश्चिमी राजस्थान के वरिष्ठ भाजपा नेता एवं पूर्व मंत्री रहे देवीसिंह भाटी की पार्टी में वापसी की चर्चाएं तेज हो गई थी, क्योंकि भाटी ने इस दौरान बकायदा बीकानेर शहर में पूर्व मुख्यमंत्री वसुंधरा राजे की उपस्थिति में एक बड़ी सभा आयोजित कर समर्थकों की भारी भीड़ जुटाकर अपनी ताकत दिखाई थी। इस सभा के कुछ दिन बाद संगठन के वरिष्ठ पदाधिकारियों की मौजूदगी में पुनः वापसी की उम्मीद लगाए नेताओं को लेकर अंतिम निर्णय लेने के लिए एक ज्वॉइनिंग कमेटी गठित की गई, लेकिन कमेटी में शामिल सदस्य कभी सरदारशहर उप चुनाव तो कभी गुजरात चुनाव और संगठन संबंधी कामकाज में व्यस्त रहे। इसके चलते कमेटी किसी तरह का कोई निर्णय नहीं कर पाई। अब जन आक्रोश अभियान अंतिम दौर पर है और एक बार फिर भाजपा के अंदरखाने में पार्टी छोड़ चुके दिग्गज नेताओं की वापसी को लेकर तरह-तरह के कयास लगाए जाने लगे हैं।